

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.213- IA/461(AHM) 2024
In
C.P.(IB)/123(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Jay Formulation Ltd

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Rachchh, Advocate
For the Respondent :

ORDER

IA/461(AHM) 2024

A service report has been filed showing the fresh steps taken by the applicant in respect of respondent Nos. 1 to 3 through Dasti mode vide inward diary No. D-4018 on 10.05.2024. The same is taken on record. As per the said report, Dasti notice was served upon respondent Nos. 1, 2, and 3 against acknowledgement. The Dasti notice was received by respondent No. 1, (for self) and on behalf of respondent No. 2 (husband) and No.3 (brother).

Learned Counsel for the applicant submits that he is in receipt of an email from the RP team on 14.05.2024, today itself, and intends to file the same by way of an additional affidavit. Let the same be filed, within a period of seven days, from the date of this order.

Re-list on 25.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)